



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**MA No.1112/2021 in RA No.32/2021  
MA No.1113/2021  
in TA No.16/2016**

Today this the 14th day of June, 2021

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Dr. Rohit Chopra (Group -A, Miscellaneous)  
S/o Late Shri Krishan Prakash Chopra  
R/o 122, E-II, Sector-18  
Rohini, Delhi-110089.

....Applicant

(By Advocate: Mr. Ravi Kumar)

Vs.

1. The Chairman  
Maulana Azad Institute of Dental Sciences  
(MAIDS) Fifth Floor  
Sachivalaya, New Delhi-110002.
2. The Chief Secretary  
Govt. of NCT of Delhi  
Inderprastha Estate, Sachivalaya  
New Delhi-110002.

...Respondents

(By Advocate: Mr. Naushad Ahmed Khan)

**Order (Oral)**

**Justice L. Narasimha Reddy**

**RA No.32/2021**

This Review Application is filed in a very inappropriate and offending manner. When the same is pointed out to the



learned counsel for the applicant, he sought permission of the Tribunal to withdraw the same.

2. Permission is accorded. The RA is dismissed as withdrawn with liberty to file a fresh one with appropriate pleadings.

All the pending MAs stand disposed of.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/jyoti/vb/ns/sd